

RATIFIED MINUTES OF MEETING No.25/17 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 14.03.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 25/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 which was scheduled to be held on 14.03.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:8/25/80-ALC2/2016	Party Name: NILSAN NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00568/AM17/	RLA File :03/95/040/00426/AM13/	Lic.No/Date:0310707664 05.09.2012	Defer Date: 25.04.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format (Export Product wise)". Case is deferred to 25.04.2017.			

2	Case No.:7/25/80-ALC2/2016	Party Name: NILSAN NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00567/AM17/	RLA File :03/95/040/00618/AM13/	Lic.No/Date:0310714868 12.11.2012	Defer Date: 25.04.2017

Decision: The Committee noted that DIPP vide UO No.1217/2017-TSW/02 dated 14/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format,
2. Use of import items at Sl. No. 33, 34 & 43 to 46 in manufacture of export item.

Case is deferred to 25.04.2017.

3	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date: 25.04.2017
Decision: The Committee noted that the firm's reply dated 16.03.2015 was sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015, 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 25.04.2017.				

4	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 25.04.2017.				

5	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date: 25.04.2017
Decision: The committee noted that the firm's reply dated 21.09.2015 has been again sent to DHI on 10.03.2017 for comments. Case is deferred to 25.04.2017.				

6	Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510391003 dated 05.09.2014 as under:-				
Export item No. 1				
(i) Import item no.1:- Net + 1%				
(ii) Import item no.2 to 5:- As per packing policy				
(iii) Import item no.6:- On net to net basis				
Export item No. 2				
(i) Import item no.7:- Net + 1%				
(ii) Import item no.8 to 11:- As per packing policy				
(iii) Import item no.12:- On net to net basis				

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Export item No. 3

- (i) Import item no.13:- Net + 1%
- (ii) Import item no.14 to 17:- As per packing policy
- (iii) Import item no.18:- On net to net basis

Export item No. 4

- (i) Import item no.19:- Net + 1%
- (ii) Import item no.20 to 23:- As per packing policy
- (iii) Import item no.24:- On net to net basis

Export item No. 5

- (i) Import item no.25:- Net + 1%
- (ii) Import item no.26 to 29:- As per packing policy
- (iii) Import item no.30:- On net to net basis

Export item No. 6

- (i) Import item no.31:- Net + 1%
- (ii) Import item no.32 to 35:- As per packing policy
- (iii) Import item no.36:- On net to net basis

Export item No. 7

- (i) Import item no.37:- Net + 1%
- (ii) Import item no.38 to 41:- As per packing policy
- (iii) Import item no.42:- on net to net basis

Export item No. 8

- (i) Import item no.43:- Net + 1%
- (ii) Import item no.44 to 47:- As per packing policy
- (iii) Import item no.48:- On net to net basis

Export item No. 9

Import item no. 49 may be deleted as Export item no. 9 and Import item no.49 are same.

RA may take further necessary action accordingly.

Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	
7 Decision: The committee decided to ratify the norms in line with their Advance Authorisation as under:- 1. Import Item No. 1 to 7:- On net to net basis. 2. Import Item No. 8 to 15:- 1.05 Kgs/kg content in Export Products. RA may take further necessary action accordingly.			

Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date: 25.04.2017
8 Decision: The Committee noted that the firm's reply dated 07.04.2016, again sent to DHI on 08.03.2017 for comments. Case is deferred to 25.04.2017.			

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9	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application alongwith firm's reply dated 12.02.2016 has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

10	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date: 25.04.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

11	Case No.:2/25/80-ALC2/2016	Party Name: LYOPHILIZATION SYSTEMS INDIA PVT LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00562/AM17/	RLA File :09/24/040/00677/AM15/	Lic.No/Date:0910061713 17.03.2015	Defer Date: 25.04.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

12	Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date: 25.04.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.02.2017 for examination and comments. Case is deferred to 25.04.2017.				

13	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date: 25.04.2017
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. Case is deferred to 25.04.2017.				

14	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date: 25.04.2017

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Decision: The committee noted that the firm's application and firm's reply has been also sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.

15	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date: 25.04.2017

Decision: The committee noted that the letter sent to the firm for seeking clarification. Case is deferred to 25.04.2017.

16	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date: 25.04.2017

Decision: The committee decided to defer the case in the next meeting.

Case is deferred to 25.04.2017.

17	Case No.:57/25/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00617/AM17/	RLA File :07/21/040/01174/AM15/	Lic.No/Date:0710108017 15.04.2015	Defer Date: 25.04.2017

Decision: The committee noted that the firm's application has been sent to DIPP on 09.03.2017 for examination and comments. Case is deferred to 25.04.2017.

18	Case No.:10/25/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00570/AM17/	RLA File :08/24/040/00122/AM16/	Lic.No/Date:0810135737 24.07.2015	Defer Date: 25.04.2017

Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 09.03.2017 for examination and comments. Case is deferred to 25.04.2017.

19	Case No.:9/25/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00569/AM17/	RLA File :08/24/040/00149/AM16/	Lic.No/Date:0810135907 21.08.2015	Defer Date: 25.04.2017

Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 09.03.2017 for examination and comments. Case is deferred to 25.04.2017.

20	Case No.:14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred

HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	Defer Date: 25.04.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "SI. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 25.04.2017.			

Case No.:16/16/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
21 HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date:0810136711 11.12.2015	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
22 HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date: 25.04.2017
Decision: The committee noted that the DEIT deficiency letter dated 09.11.2016 and 18.01.2017 sent to the firm directly through e-mail and DGFT reminder sent to them on 20.02.2017 through e-mail. Case is deferred to 25.04.2017.			

Case No.:3/25/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Closed
23 HQ File :01/80/050/00563/AM17/	RLA File :03/95/040/00966/AM16/	Lic.No/Date:0310803152 08.03.2016	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/966/AM16/240 dated 08.03.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product inserted by Public Notice No.46 dated 06.11.2002 and decided to close the case. RA may take further necessary action accordingly.			

Case No.:1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
24 HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016. Case is deferred to 25.04.2017.			

Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
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के० पी० नरसिंहराव
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's additional information dated 08.11.2016 has been sent to DHI on 09.11.2016. Case is deferred to 25.04.2017.			

Case No.:2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
26 HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:3/7/80-ALC2/2016	Party Name: MAHIMA UDYOG	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Approved
HQ File :01/80/050/00224/AM17/	RLA File :05/24/040/00037/AM17/	Lic.No/Date:0510398362 03.05.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/27 dated 14.03.2017 as under:-			

- Capacity of Reverse Osmosis Skids (export item) alongwith their quantities and net export weights may be specified as under:

Capacity	Quantity	Net Weight
250 m ³ / hr	5 Nos.	37366 Kgs.
210 m ³ / hr	3 Nos.	21482 Kgs.
150 m ³ / hr	2 Nos.	13031 Kgs.

- Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 21 and their quantities may be allowed as under inclusive of 2 % wastage:

Sl. No	Quantity	Sl. No	Quantity	Sl. No	Quantity
1	76 Kgs.(48.03 Mtrs.)	8	1087.5 Kgs. (49.98 Mtrs.)	15	175.6 Kgs. (32.96 Mtrs.)
2	225.5 Kgs. (97.43 Mtrs.)	9	2458.6 Kgs. (171.36 Mtrs.)	16	388.3 Kgs. (44.60 Mtrs.)
3	176.4 Kgs. (73.46 Mtrs.)	10	2346.8 Kgs. (84.32 Mtrs.)	17	606 Kgs. (51 Mtrs.)
4	215.1 Kgs. (55.09 Mtrs.)	11	4091.6 Kgs. (189.72 Mtrs.)	18	2506.3 Kgs. (168.26 Mtrs.)
5	724.3 Kgs. (63.23 Mtrs.)	12	2212.1 Kgs. (51.51 Mtrs.)	19	1209.5 Kgs. (42.84 Mtrs.)
6	262.9 Kgs. (30.09 Mtrs.)	13	57.3 Kgs. (25.52 Mtrs.)	20	2681.9 Kgs. (126.48 Mtrs.)
7	2216.9 Kgs. (136.68 Mtrs.)	14	192.8 Kgs. (46.35 Mtrs.)	21	1441.4 Kgs. (33.66 Mtrs.)

- Quantities of import items at Sl. No. 22 to 163 may also be specified in Nos. in addition to their weights as under:

Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)
22	30	51	4	80	3	109	2	138	40
23	25	52	4	81	5	110	10	139	25

50	6	79	3	108	2	137	3		
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4. Quantities of import items at Sl. No. 22 to 163 may be allowed on net to net basis with accountability clause.

Case No.: 2/7/80- ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date: 25/80- ALC2/2016 14.03.2017	Status: Approved
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Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/28 dated 14.03.2017 as under:-

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कें० पी०
उद्योग महानिदेशक महानिदेशालय
Secretary Director General of Foreign Trade
उद्योग विभाग/Deptt. of Commerce
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भारत सरकार, नई दिल्ली
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Udyog Bhawan, New Delhi

2. Quantity of import item at Sl. No. 1 may be allowed as 343589 Meters (228041 Kgs.) on net to net basis as claimed by the firm.
3. Import items at Sl. No. 2, 6 & 12 may be deleted as not required by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 2032 Meters (1470 Kgs.) on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 77 Nos. on net to net basis. Duty free weight of this item may be allowed as 52600 Kgs. as 1.336 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
6. Quantity of import item at Sl. No. 5 may be allowed as 36 Nos. on net to net basis. Duty free weight of this item may be allowed as 89533 Kgs. as 1.26 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
7. Word "Relevant" may be prefixed with the description of import items at Sl. No. 7, 8 & 9.
8. Quantity of import item at Sl. No. 7 may be allowed as 98156 Kgs. as 1.25 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 8 may be allowed as 55054 Kgs. as 1.157 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 9 may be allowed as 242462 Kgs. as 1.128 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
11. Quantity of import item at Sl. No. 10 may be allowed as under:

Welding wire/Electrodes/Strip: 11630 Kgs.

Welding Flux: Equal to weight of welding wire/Strip

12. Quantity of import item at Sl. No. 11 may be allowed as 14 Nos. (9870 Kgs.) on net to net basis with accountability clause.

RA may take further necessary action accordingly.

29	Case No.:12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date: 25.04.2017
Decision: The committee noted that as desired by DHI, the firm may furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed. Case is deferred to 25.04.2017.				

30	Case No.:10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 24.06.2016 for examination and comments. Case is deferred to 25.04.2017.				

31	Case No.:23/7/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Closed
	HQ File :01/80/050/00244/AM17/	RLA File :03/95/040/00131/AM17/	Lic.No/Date:0310804858 20.05.2016	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/043/AM17/266				

dated 20.05.2016 has informed that the above mentioned AA has been issued on repeat basis in terms of Para 4.7 read with Pars 4.7.2 of HB 15-20 (Meeting No.19/80-ALC2/2014 dated 09.12.2014 (HQ. F.No.01.80/050/00244/AM15) and decided to **close** the case.

RA may take further necessary action accordingly.

32	Case No.:13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. Case is deferred to 25.04.2017.				

33	Case No.:7/16/80-ALC2/2016	Party Name: SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. Case is deferred to 25.04.2017.				

34	Case No.:9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. Case is deferred to 25.04.2017.				

35	Case No.:27/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00587/AM17/	RLA File :09/24/040/00171/AM17/	Lic.No/Date:0910063870 29.06.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 09.10.2016 for examination and comments. Case is deferred to 25.04.2017.				

36	Case No.:7/19/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00402/AM17/	RLA File :09/24/040/00192/AM17/	Lic.No/Date:0910063935 15.07.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DHI on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.				

37	Case No.:43/25/80-	Party Name: AZAD	Meet No/Date:25/80-	Status:
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कें० पी० सिंह/K. P. SINGH
उप महाविदेशिक विदेश व्यापार
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यवसाय विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

ALC2/2016	ENGINEERING PRIVATE LIMITED	ALC2/2016 14.03.2017	Deferred
HQ File :01/80/050/00603/AM17/	RLA File :09/24/040/00194/AM17/	Lic.No/Date:0910063936 15.07.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DHI on 09.10.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:44/25/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
38 HQ File :01/80/050/00604/AM17/	RLA File :09/24/040/00193/AM17/	Lic.No/Date:0910063934 15.07.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DHI on 09.10.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:49/25/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
39 HQ File :01/80/050/00609/AM17/	RLA File :09/24/040/00195/AM17/	Lic.No/Date:0910063933 15.07.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DHI on 09.10.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:3/13/80- ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
40 HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:6/13/80- ALC2/2016	Party Name: GLOBE HI- FABS LLP	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Approved
41 HQ File :01/80/050/00347/AM17/	RLA File :05/23/040/00213/AM17/	Lic.No/Date:0510399446 11.08.2016	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME as under:- On net to net basis under GN-4. RA may take further necessary action accordingly.			

Case No.:16/25/80- ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Approved
42 HQ File :01/80/050/00576/AM17/	RLA File :05/24/040/00233/AM17/	Lic.No/Date:0510399437 11.08.2016	

DR. SINGH
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार Govt. of India
उद्योग भवन New Delhi
Udyog Bhawan New Delhi

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/42 dated 14.03.2017 as under:-

1. Net weight of export product may be specified as 1216.8 Kgs.
2. Quantity of import item may be allowed as 5110.6 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

43	Case No.: 41/25/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00601/AM17/	RLA File :05/24/040/00234/AM17/	Lic.No/Date:0510399438 11.08.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/43 dated 14.03.2017 as under:- 1. Net weight of export product may be specified as 770.87 Kgs. 2. Quantity of import item may be allowed as 3307 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.			

44	Case No.: 8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to DHI on 02.12.2016 for examination and comments. Case is deferred to 25.04.2017.			

45	Case No.: 36/19/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00431/AM17/	RLA File :03/95/040/00365/AM17/	Lic.No/Date:0310807145 16.08.2016	Defer Date: 25.04.2017
	Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 25.04.2017.			

46	Case No.: 9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date:5310019203 26.08.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 20.09.2016 for examination and comments. Case is deferred to 25.04.2017.			

47	Case No.: 17/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:25/80-ALC2/2016	Status: Deferred
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		14.03.2017	
HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the deficiency (raised by DIPP) letter sent to the firm on 11.01.2017. However, as the firm has sought time to furnish the reply vide e-mail dated 30.01.2017, NC decided to allow the firm 30 days time to furnish reply. Case is deferred to 25.04.2017.			

48	Case No.:18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date:5610004986 30.08.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application is being sent to DIPP for examination and comments. Case is deferred to 25.04.2017.				

49	Case No.:19/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00394/AM17/	RLA File :56/24/040/00030/AM17/	Lic.No/Date:5610004984 30.08.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the deficiency (raised by DIPP) letter sent to the firm on 11.01.2017. However, as the firm has sought time to furnish the reply vide e-mail dated 30.01.2017, NC decided to allow the firm 30 days time to furnish reply. Case is deferred to 25.04.2017.				

50	Case No.:54/25/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS (CHENNAI)PVT.LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00614/AM17/	RLA File :04/24/040/00085/AM17/	Lic.No/Date:0410162228 30.08.2016	Defer Date: 25.04.2017
Decision: The Committee noted that DIPP vide UO No.12/17/2017-TSW/50 dated 14/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 1 in meters also in addition to its weight. 3. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export product. 4. For net weight of components to be manufactured from import item at Sl. No.3, details of components with net weights thereof may be indicated. Case is deferred to 25.04.2017.				

51	Case No.:19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date: 25.04.2017
Decision: The Committee noted that DHI vide UO No.3/26/2016-TSW/19 dated 25/04/2017 has				

- (i) Net content in EP of item given in kgs;
- (ii) FOB value of Generator, FOB value (S.No's) of all Insulation material;
- (iii) Material balancing, and
- (iv) Weight of Export product.

52	Case No.:14/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00389/AM17/	RLA File :05/24/040/00263/AM17/	Lic.No/Date:0510399606 02.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. Case is deferred to 25.04.2017.				

53	Case No.: 15/16/80- ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	Defer Date: 25.04.2017

Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. Case is deferred to 25.04.2017.

54	Case No.:16/19/80- ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00411/AM17/	RLA File :03/95/040/00330/AM17/	Lic.No/Date:0310807586 02.09.2016	Defer Date: 25.04.2017

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.

Case No.:17/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
HQ File :01/80/050/00412/AM17/	RLA File :03/95/040/00387/AM17/	Lic.No/Date:0310807591 02.09.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/80/050/00434/AM17/	RLA File :08/24/040/00206/AM17/	Lic.No/Date:0810138599 02.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:27/19/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
57 HQ File :01/80/050/00422/AM17/	RLA File :05/23/040/00205/AM17/	Lic.No/Date:0510399629 06.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application is being sent to DIPP for examination and comments. Case is deferred to 25.04.2017.			

Case No.:18/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
58 HQ File :01/80/050/00413/AM17/	RLA File :03/95/040/00431/AM17/	Lic.No/Date:0310807654 07.09.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

Case No.:28/19/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
59 HQ File :01/80/050/00423/AM17/	RLA File :05/24/040/00196/AM17/	Lic.No/Date:0510399639 07.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's reply dated 24.02.2017 has been sent to DIPP on 07.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:41/19/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Closed
60 HQ File :01/80/050/00436/AM17/	RLA File :05/23/040/00263/AM17/	Lic.No/Date:0510399641 07.09.2016	
Decision: The Committee noted that the firm has informed vide their letter No. ISM/L-749 dated 16.02.2017 that the above mentioned AA has been surrendered by them and decided to close the case. RA may take further necessary action accordingly.			

Case No.:20/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
61 HQ File :01/80/050/00415/AM17/	RLA File :03/95/040/00422/AM17/	Lic.No/Date:0310807693 08.09.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the			

case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.

62	Case No.:25/19/80-ALC2/2016	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00420/AM17/	RLA File :05/23/040/00267/AM17/	Lic.No/Date:0510399682 12.09.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/62 dated 14.03.2017 as under:- 1. Import items at Sl. Nos. 1 to 4 & 8 may be allowed on net to net basis with accountability clause. 2. Quantities of import items at Sl. No. 5 to 7 may be allowed as 1.02 mtrs./mtrs. content in the export products. RA may take further necessary action accordingly.			

63	Case No.:13/16/80-ALC2/2016	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's reply dated 03.03.2017 has been sent to DIPP on 09.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

64	Case No.:21/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00416/AM17/	RLA File :03/95/040/00475/AM17/	Lic.No/Date:0310807850 16.09.2016	Defer Date: 25.04.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

65	Case No.:40/19/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00435/AM17/	RLA File :03/94/040/00549/AM17/	Lic.No/Date:0310807888 19.09.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/65 dated 14.03.2017 as under:- 1. Net Empty weight of 58871 Kgs may be specified with the quantity of each export item at Sl. No. 1 to 4 . 2. Net Empty weights of 27790 Kgs., 5750 Kgs., 5750 Kgs. & 11499 Kgs. may be specified with the quantities of export items at Sl. No. 5, 6, 7 & 12 respectively. 3. Net Empty weight of 49809 Kgs may be specified with the quantity of each export item			

- at Sl. No. 8 to 11 .
4. Net Empty weight of 3820 Kgs may be specified with the quantity of each export item at Sl. No. 13 & 14 .
 5. Net Empty weight of 2635 Kgs may be specified with the quantity of each export item at Sl. No. 15 & 16.
 6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 8 to 11.
 7. Quantity of import item at Sl. No. 1 may be allowed as 122100 Kgs. as 1.114 Kgs./kg content in export items after taking 1/3rd recovery from scrap.
 8. Quantity of import item at Sl. No. 2 may be allowed as 102950 Kgs. as 1.106 Kgs./kg content in export items after taking 1/3rd recovery from scrap.
 9. Quantity of import item at Sl. No. 3 may be allowed as 45 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1161 Kgs. inclusive of 4.76 % wastage.
 10. Quantity of import item at Sl. No. 4 may be allowed as 30 Nos. on net to net basis. Duty free weight of this item may be allowed as 28194 Kgs. inclusive of 73% wastage after 20 % recovery from scrap.
 11. Quantity of import item at Sl. No. 5 may be allowed as 68 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1558 Kgs. inclusive of 4.76 % wastage.
 12. Quantity of import item at Sl. No. 6 may be allowed as 68 Nos. on net to net basis. Duty free weight of this item may be allowed as 14897 Kgs. inclusive of 30 % wastage after 20 % recovery from scrap.
 13. Quantity of import item at Sl. No. 7 may be allowed as 76 Nos. on net to net basis. Duty free weight of this item may be allowed as 59228 Kgs. inclusive of 43 % wastage after 20 % recovery from scrap.
 14. Quantity of import item at Sl. No. 8 may be allowed as 126162 Kgs. (129551 Mtrs. inclusive of 2 % wastage.
 15. Quantity of import item at Sl. No. 9 may be allowed as 9144 Kgs. (6694 Mtrs.) inclusive of 2 % wastage.
 16. Quantity of import item at Sl. No. 10 may be allowed as 61908 Kgs. (24247 Mtrs. inclusive of 2 % wastage.
 17. Quantity of import item at Sl. No. 11 may be allowed as 130.4 Kgs. (2.29 Mtrs. inclusive of 2 % wastage.
 18. Quantity of import item at Sl. No. 12 may be allowed as 1431 Kgs. (269 Nos.) on net to net basis.
 19. Quantity of import item at Sl. No. 13 may be allowed as 6547 Kgs. (2640 Nos.) on net to net basis.
 20. Quantities of import items at Sl. No. 14, 15 & 16 (welding consumables) may be allowed as 3559 Kgs. each.

RA may take further necessary action accordingly.

66	Case No.:38/19/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00433/AM17/	RLA File :03/94/040/00531/AM17/	Lic.No/Date:0310807938 21.09.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/66 dated 14.03.2017 as under:-			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Words "containing 990.1 MT of Hot Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade and thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 1000 MT as 1.01 Kgs./Kg. content in the export items as claimed by the firm.

RA may take further necessary action accordingly.

67	Case No.:26/25/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 09.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

68	Case No.:46/25/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00606/AM17/	RLA File :05/23/040/00277/AM17/	Lic.No/Date:0510399801 21.09.2016	Defer Date: 25.04.2017
Decision: The Committee noted that application of the firm's was earlier sent to DIPP on 09.03.2017 for comments. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 25.04.2017.				

69	Case No.:61/25/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00621/AM17/	RLA File :34/24/040/00182/AM17/	Lic.No/Date:3410042545 21.09.2016	Defer Date: 25.04.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format". Case is deferred to 25.04.2017.				

70	Case No.:24/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00419/AM17/	RLA File :08/24/040/00238/AM17/	Lic.No/Date:0810138716 22.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.				

71	Case No.:35/19/80-ALC2/2016	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310808045	Defer

:01/80/050/00430/AM17/	:03/95/040/00318/AM17/	23.09.2016	Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 18.01.2017 for examination and comments. Case is deferred to 25.04.2017.			

Case No.: 37/19/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
HQ File :01/80/050/00432/AM17/	RLA File :03/94/040/00579/AM17/	Lic.No/Date:0310808014 23.09.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/72 dated 14.03.2017 as under:-			
72	1. Words “containing 990.1 MT of Hot Rolled Stainless Steel” may be suffixed with the description of export product. 2. Words “of relevant grade and thickness” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 1000 MT as 1.01 Kgs./Kg. content in the export items as claimed by the firm.		
RA may take further necessary action accordingly.			

Case No.:32/19/80-ALC2/2016	Party Name: NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C. & ENG	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
HQ File :01/80/050/00427/AM17/	RLA File :03/95/040/00775/AM16/	Lic.No/Date:0310808070 26.09.2016	Defer Date: 25.04.2017
73	Decision: The Committee noted that MSME representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-		
	1. Please specify the difference between import and export item. A.A. can not be issued if the export product is same as import item. 2. Please elaborate the manufacturing process involved in converting import item into export item. Unless a manufacturing process is involved A.A. can not be issued.		
	Case is deferred to 25.04.2017.		

Case No.:4/25/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
74	HQ File :01/80/050/00564/AM17/	RLA File :03/95/040/00934/AM16/	Lic.No/Date:0310808076 26.09.2016
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			
Defer Date: 25.04.2017			

Case No.:33/19/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
75	HQ File :01/80/050/00428/AM17/	RLA File :04/24/040/00106/AM17/	Lic.No/Date:0410162326 29.09.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP)			
Defer Date: 25.04.2017			

letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.

76	Case No.:43/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.				

77	Case No.:45/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00605/AM17/	RLA File :05/23/040/00296/AM17/	Lic.No/Date:0510399935 29.09.2016	Defer Date: 25.04.2017
Decision: The Committee noted that application of the firm's was earlier sent to DHI on 10.03.2017 for comments. However, DHI has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 25.04.2017.				

78	Case No.:48/25/80-ALC2/2016	Party Name: HONDA CARS INDIA LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00608/AM17/	RLA File :05/23/040/00317/AM17/	Lic.No/Date:0510399977 03.10.2016	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI as under:- On net to net basis under GN-4 with accountability clause. RA may take further necessary action accordingly.				

79	Case No.:8/19/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.				

80	Case No.:47/25/80-ALC2/2016	Party Name: HONDA CARS INDIA LIMITED	Meet No/Date:25/80- ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00607/AM17/	RLA File :05/23/040/00321/AM17/	Lic.No/Date:0510400056 06.10.2016	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI as under:- On net to net basis under GN-4 with accountability clause.				

RA may take further necessary action accordingly.

81	Case No.:52/25/80-ALC2/2016	Party Name: EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00612/AM17/	RLA File :04/24/040/00105/AM17/	Lic.No/Date:0410162359 07.10.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

82	Case No.:50/25/80-ALC2/2016	Party Name: BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00610/AM17/	RLA File :05/23/040/00288/AM17/	Lic.No/Date:0510400087 13.10.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

83	Case No.:34/19/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00429/AM17/	RLA File :31/83/040/00088/AM17/	Lic.No/Date:3110066368 18.10.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DHI on 13.12.2016 and again firm's application also sent to the DHI on 16.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

84	Case No.:1/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00396/AM17/	RLA File :05/23/040/00373/AM16/	Lic.No/Date:0510400143 19.10.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.				

85	Case No.:2/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00397/AM17/	RLA File :05/23/040/00451/AM16/	Lic.No/Date:0510400144 19.10.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the				

case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.

86	Case No.:11/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00406/AM17/	RLA File :05/23/040/00372/AM16/	Lic.No/Date:0510400145 19.10.2016	Defer Date: 25.04.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

87	Case No.:12/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00407/AM17/	RLA File :05/23/040/00287/AM16/	Lic.No/Date:0510400147 19.10.2016	Defer Date: 25.04.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

88	Case No.:26/19/80-ALC2/2016	Party Name: CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.			

89	Case No.:14/19/80-ALC2/2016	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00409/AM17/	RLA File :04/24/040/00076/AM17/	Lic.No/Date:0410162397 20.10.2016	
	Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO Note No. 3(01)/17-TSW(B) dated 16.01.2017. RA may take further necessary action accordingly.			

90	Case No.:13/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00408/AM17/	RLA File :53/24/040/00020/AM17/	Lic.No/Date:5310019234 27.10.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.			

91	Case No.:53/25/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00613/AM17/	RLA File :05/23/040/00362/AM17/	Lic.No/Date:0510400317 28.10.2016	Defer Date: 25.04.2017
Decision: The committee noted that as desired by DHI, the firm may furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed. Case is deferred to 25.04.2017.				

92	Case No.:62/25/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00622/AM17/	RLA File :34/24/040/00214/AM17/	Lic.No/Date:3410042637 28.10.2016	Defer Date: 25.04.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format". Case is deferred to 25.04.2017.				

93	Case No.:9/19/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00404/AM17/	RLA File :05/24/040/00363/AM17/	Lic.No/Date:0510400325 31.10.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.				

94	Case No.:29/25/80-ALC2/2016	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00589/AM17/	RLA File :09/24/040/00418/AM17/	Lic.No/Date:0910064352 07.11.2016	Defer Date: 25.04.2017
Decision: The Committee noted that MSME representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format". Case is deferred to 25.04.2017.				

95	Case No.:47/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00442/AM17/	RLA File :03/94/040/00712/AM17/	Lic.No/Date:0310809108 10.11.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 13.12.2016				

for examination and comments. Case is deferred to 25.04.2017.

96	Case No.:44/19/80-ALC2/2016	Party Name: ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00439/AM17/	RLA File :31/83/040/00104/AM17/	Lic.No/Date:3110066393 11.11.2016	Defer Date: 25.04.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.				

97	Case No.:51/25/80-ALC2/2016	Party Name: ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00611/AM17/	RLA File :31/83/040/00105/AM17/	Lic.No/Date:3110066394 11.11.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

98	Case No.:28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

99	Case No.:48/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00443/AM17/	RLA File :03/94/040/00714/AM17/	Lic.No/Date:0310809187 22.11.2016	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 13.12.2016 for examination and comments. Case is deferred to 25.04.2017.				

100	Case No.:45/19/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date:0510400553 30.11.2016	Defer Date: 25.04.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 25.04.2017.				

101	Case No.:46/19/80-	Party Name: SPIRAL EHL	Meet No/Date:25/80-	Status:
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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2016	ENGINEERING PRIVATE LIMITED	ALC2/2016 14.03.2017	Deferred
HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date: 25.04.2017
Decision: The Committee noted that application of the firm's was earlier sent to MSME on 16.12.2016 for comments. However, MSME has informed that the case pertains to DRDO. Accordingly, NC decided to send the case to DRDO for examination and comments. Case is deferred to 25.04.2017.			

Case No.:12/23/80-ALC2/2016	Party Name: GE POWER INDIA LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
HQ File :01/80/050/00515/AM17/	RLA File :03/94/040/00807/AM17/	Lic.No/Date:0310809634 06.12.2016	
102	Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO Note No. 3/23/2017 TSW(B) dated 20.02.2017 as under:- EP: Parts of Coal Mill. Inputs: Item 1-17 – 1.05 kg/kg content in E.P. RA may take further necessary action accordingly.		

Case No.:63/25/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
103	HQ File :01/80/050/00623/AM17/	RLA File :34/24/040/00228/AM17/	Lic.No/Date:3410042743 09.12.2016 Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:5/25/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
104	HQ File :01/80/050/00565/AM17/	RLA File :03/94/040/00791/AM17/	Lic.No/Date:0310809806 14.12.2016 Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

Case No.:32/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
105	HQ File :01/80/050/00592/AM17/	RLA File :09/24/040/00491/AM17/	Lic.No/Date:0910064515 23.12.2016 Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DHI on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

उद्योग भवन, नई दिल्ली
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
Udyog Bhawan, New Delhi

106	Case No.:58/25/80-ALC2/2016	Party Name: STEEL STRIPS WHEELS LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00618/AM17/	RLA File :30/24/040/00031/AM17/	Lic.No/Date:3010103906 23.12.2016	Defer Date: 25.04.2017
	Decision: The Committee noted that application of the firm's was earlier sent to DIPP on 10.03.2017 for comments. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 25.04.2017.			

107	Case No.:30/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00590/AM17/	RLA File :09/24/040/00487/AM17/	Lic.No/Date:0910064535 26.12.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to DHI on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

108	Case No.:31/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00591/AM17/	RLA File :09/24/040/00479/AM17/	Lic.No/Date:0910064534 26.12.2016	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to DHI on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

109	Case No.:17/25/80-ALC2/2016	Party Name: ALPINE COILS LLP	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

110	Case No.:20/25/80-ALC2/2016	Party Name: PANELLI PUMPS & MOTORS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00580/AM17/	RLA File :08/24/040/00408/AM17/	Lic.No/Date:0810139447 03.01.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that DIPP vide UO No.12/17/2017-TSW/110 dated 14/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 & 8 of Standard Deficiency Format. 2. Size/Specification of "Cable" (import item at Sl. No. 4) and documentary evidence in support of net length of cable in one submersible pump set. 3. As no other input, imported or indigenous is proposed to be used in the manufacture of submersible pump sets, it may be clarified as to how the			

submersible pump sets shall be manufactured from the four imported inputs covered in the Advance Authorisation.			
Case is deferred to 25.04.2017.			

111	Case No.:15/25/80-ALC2/2016	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT. LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00575/AM17/	RLA File :03/95/040/00757/AM17/	Lic.No/Date:0310810322 04.01.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format". Firm also requires to clarify the difference between export item no. 1 & 2. Case is deferred to 25.04.2017.			

112	Case No.:33/25/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00593/AM17/	RLA File :04/24/040/00159/AM17/	Lic.No/Date:0410162667 06.01.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that DIPP vide UO No.12/17/2017-TSW/112 dated 14/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import item at Sl. No. 3 in the export products and basis for its quantity. 3. Size/Specifications of import item at Sl. No. 5(DSS Seamless Tubes) and its quantity in meters. 4. Detailed calculations for the quantity of Tubes (import item at Sl. No. 5) supported by length and number of tubes in the export product. 5. For net weight of components to be manufactured from import item at Sl. No.6, details of components with net weights thereof may be indicated Case is deferred to 25.04.2017.			

113	Case No.:34/25/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00594/AM17/	RLA File :04/24/040/00158/AM17/	Lic.No/Date:0410162668 06.01.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that DIPP vide UO No.12/17/2017-TSW/113 dated 14/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import item at Sl. No. 3 in the export products and basis for its quantity. 3. Size/Specifications of import item at Sl. No. 6(DSS Seamless Tubes) and its quantity के० पी० सिंह / K. P. SINGH Deputy Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade वाणिज्य विभाग/Dept. of Commerce भारत सरकार / Govt. of India उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi			

- in meters.
4. Detailed calculations for the quantity of Tubes (import item at Sl. No. 6) supported by length and number of tubes in the export product.
 5. For net weight of components to be manufactured from import item at Sl. No. 7, details of components with net weights thereof may be indicated

Case is deferred to 25.04.2017.

114	Case No.:60/25/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00620/AM17/	RLA File :17/24/040/00171/AM17/	Lic.No/Date:1710006533 06.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

115	Case No.:22/25/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00582/AM17/	RLA File :05/23/040/00479/AM17/	Lic.No/Date:0510401225 10.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that as desired by DHI, the firm may furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed. Case is deferred to 25.04.2017.				

116	Case No.:23/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00583/AM17/	RLA File :05/23/040/00354/AM17/	Lic.No/Date:0510401221 10.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

117	Case No.:24/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00584/AM17/	RLA File :05/23/040/00364/AM17/	Lic.No/Date:0510401222 10.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

118	Case No.:25/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00585/AM17/	RLA File :05/23/040/00381/AM17/	Lic.No/Date:0510401223 10.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017				

for examination and comments. Case is deferred to 25.04.2017.

119	Case No.:1/22/80-ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00501/AM17/	RLA File :09/24/040/00570/AM17/	Lic.No/Date:0910064578 12.01.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 25.04.2017.			

120	Case No.:59/25/80-ALC2/2016	Party Name: KERN-LIEBERS (INDIA) PVT.LTD,	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00619/AM17/	RLA File :07/24/040/00318/AM17/	Lic.No/Date:0710110954 12.01.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/120 dated 14.03.2017 as under:- 1. Words "Part No. 10164253" may be suffixed with the description of export item at Sl. No. 1. 2. Words "Part No. 10164257" may be suffixed with the description of export item at Sl. No. 2. 3. Words "Part No. 10164258" may be suffixed with the description of export item at Sl. No. 3. 4. Net weights of 2670 Kgs., 330 Kgs. & 22278 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively. 5. Quantity of import item at Sl. No. 1 may be allowed as 4500 Kgs. as 1.685 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 2 may be allowed as 858 Kgs. as 2.60 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap. 7. Quantity of import item at Sl. No. 3 may be allowed as 30302 Kgs. as 1.36 Kgs./kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

121	Case No.:64/25/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00624/AM17/	RLA File :34/24/040/00289/AM17/	Lic.No/Date:3410042855 17.01.2017	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

122	Case No.:35/25/80-ALC2/2016	Party Name: JSSI HYDRAULICS (P) LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00595/AM17/	RLA File :05/23/040/00455/AM17/	Lic.No/Date:0510401337 18.01.2017	Defer Date: 25.04.2017

के० पी० सिंह, SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General, Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Ministry of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The Committee noted deficiency in the firm's application and decided to send a deficiency letter to the firm to furnish reply:-

- (i) Specify material of the ANODE.
- (ii) Also, elaborate manufacturing process involved and other input items used in manufacturing.

Case is deferred to 25.04.2017.

123	Case No.:38/25/80-ALC2/2016	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00598/AM17/	RLA File :05/23/040/00489/AM17/	Lic.No/Date:0510401335 18.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

124	Case No.:56/25/80-ALC2/2016	Party Name: TUBEX INDIA	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00616/AM17/	RLA File :05/24/040/00528/AM17/	Lic.No/Date:0510401346 19.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

125	Case No.:3/22/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00503/AM17/	RLA File :09/24/040/00553/AM17/	Lic.No/Date:0910064609 20.01.2017	Defer Date: 25.04.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 25.04.2017.				

126	Case No.:40/25/80-ALC2/2016	Party Name: THE INDURE PVT. LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00600/AM17/	RLA File :05/24/040/00473/AM17/	Lic.No/Date:0510401362 20.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

127	Case No.:37/25/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00597/AM17/	RLA File :04/24/040/00183/AM17/	Lic.No/Date:0410162743 24.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

128	Case No.: 13/25/80-ALC2/2016	Party Name: CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00573/AM17/	RLA File :31/82/040/00215/AM17/	Lic.No/Date:3110066559 25.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

129	Case No.: 39/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00599/AM17/	RLA File :05/23/040/00493/AM17/	Lic.No/Date:0510401415 30.01.2017	Defer Date: 25.04.2017
Decision: The Committee noted that application of the firm's was earlier sent to DIPP on 09.03.2017 for comments. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 25.04.2017.				

130	Case No.: 1/25/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00561/AM17/	RLA File :22/21/040/00080/AM17/	Lic.No/Date:2210015641 31.01.2017	Defer Date: 25.04.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 25.04.2017.				

131	Case No.: 12/25/80-ALC2/2016	Party Name: RIDDHI SIDDHI INDUSTRIES	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00572/AM17/	RLA File :31/83/040/00131/AM17/	Lic.No/Date:3110066568 31.01.2017	Defer Date: 25.04.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 25.04.2017.				

132	Case No.: 18/25/80-ALC2/2016	Party Name: M M AQUA TECHNOLOGIES LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00578/AM17/	RLA File :05/24/040/00021/AM14/	Lic.No/Date:0510401440 31.01.2017	Defer Date: 25.04.2017
Decision: The committee noted that the firm's application has been sent to DIPP on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.				

के० पी० सिंह
उप महानिदेशक विदेश व्यापार
Minister of Commerce and Industry
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

133	Case No.: 36/25/80-ALC2/2016	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00596/AM17/	RLA File :04/24/040/00180/AM17/	Lic.No/Date:0410162754 31.01.2017	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application is being sent to DEIT for examination and comments. Case is deferred to 25.04.2017.			

134	Case No.: 55/25/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00615/AM17/	RLA File :53/24/040/00026/AM17/	Lic.No/Date:5310019276 02.02.2017	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

135	Case No.: 11/25/80-ALC2/2016	Party Name: AKSH OPTIFIBRE LTD	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00571/AM17/	RLA File :05/23/040/00524/AM17/	Lic.No/Date:0510401506 03.02.2017	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to DEIT on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

136	Case No.: 19/25/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00579/AM17/	RLA File :05/23/040/00526/AM17/	Lic.No/Date:0510401501 03.02.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that DIPP vide UO No.12/17/2017-TSW/136 dated 14/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantities of items in one set (export item at Sl. No. 1) 3. Quantities of import items at Sl. No. 2 to 4, 9 & 10 in Nos. also in addition to their weights. 4. Quantities of import items at Sl. No. 6 & 8 in meters. also in addition to their weights. Case is deferred to 25.04.2017.			

137	Case No.: 21/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00581/AM17/	RLA File :05/23/040/00501/AM17/	Lic.No/Date:0510401523 06.02.2017	Defer Date: 25.04.2017
	Decision: The Committee noted that application of the firm's was earlier sent to DIPP on 09.03.2017 for comments. However, DIPP has informed that the case pertains to DHI.			

Accordingly, NC decided to send the case to DHI for examination and comments.
Case is deferred to 25.04.2017.

138	Case No.: 6/25/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Approved
	HQ File :01/80/050/00566/AM17/	RLA File :31/83/040/00154/AM17/	Lic.No/Date:3110066586 13.02.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/138 dated 14.03.2017 as under:-			
	- Quantity of import item at Sl. No.1 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 2 may be allowed as 3570 Kgs. as 1.70 Kgs./Kg. content in the export items as per SION C-360. - Quantity of import item at Sl. No. 3 may be allowed as 918 Kgs. as 1.70 Kgs./Kg. content in the export items as per SION C-360.			
	RA may take further necessary action accordingly.			

139	Case No.: 42/25/80-ALC2/2016	Party Name: MARUTI HYDRAULICS PVT. LTD.	Meet No/Date:25/80-ALC2/2016 14.03.2017	Status: Deferred
	HQ File :01/80/050/00602/AM17/	RLA File :31/83/040/00153/AM17/	Lic.No/Date:3110066587 14.02.2017	Defer Date: 25.04.2017
	Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 25.04.2017.			

S.No.664

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.25/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 14.03.2017		Request for fixation of norms.	dt.13.08.2008
Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments. Case is deferred to 25.04.2017.			

S.No.665

Case No. A/R-146	M/s. Larsen and Toubro Ltd.,	HQF.No.01/80/050/00171/AM13/DES.I	Lic. No. & date
Meeting No.25/17	Mumbai	RLA, No.03/95/040/00087/AM13	0310697187
Date: 14.03.2017		Request for amendment of norms	dt.01.06.2012
Decision: The Committee decided to amend the norms based on the recommendation of DHI as under:-			
- Export Weight 4520.92 MT and Item 1 weight 3731 MT (including 2% wastage) may be deleted. - Item no. 2 and 3:- On net to net basis under GN-4. - Remaining items:- As per C-1742.			
RA may take further necessary action accordingly.			

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.666

Case No. A/R-148	M/s. Larsen and Toubro Ltd.,	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.25/17	Mumbai	RLA, No.03/95/040/00166/AM152	0310640468
Date: 14.03.2017		Request for amendment of norms	dt.05.07.2011
Decision: The committee decided to amend the norms based upon the written recommendation of DHI vide D.O. No.3/34/2010-TSW(B) dated 02.02.2017. In the description of export item words 'for Auxiliary Plants' may be suffixed for the purpose of regularisation of AA. RA may take further necessary action accordingly.			

S.No.667

Case No. A/R-157	M/s. Radiant	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.25/17	Industries, Pune	RLA, No.31/83/040/00183/AM12	3110051726
Date: 14.03.2017		Request for revision of norms	dt.07.12.2011
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 23.02.2017 for " Calculation for area/volume linked to drawing of parts manufactured out of raw material " through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

S.No.668

Case No. A/R-163	M/s. Boysen India	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.25/17	Ltd., Utter	RLA, No.05/23/040/00096/AM16	0510394521
Date: 14.03.2017	Pradesh	Request for fixation of norms	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 25.04.2017.			

S.No.669

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/DES.I	Lic. No. & date
Meeting No.25/17	Care Pvt. Ltd.,	RLA, No.08/24/040/00023/AM16	0810135195
Date: 14.03.2017	Ahmedabad	Request for revision of norms	dt.06.05.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 25.04.2017.			

S.No.670

Case No. A/R-32	M/s. Larsen & Toubro Limited,	HQF.No.01/80/050/00351/AM16/DES.I	Lic. No. & date
Meeting No.25/17	Mumbai	RLA, No.03/95/050/00249/AM16	0310798796
Date: 14.03.2017		Request for revision of norms	dt.10.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 31.01.2017 sent to the firm on 23.02.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.04.2017.			

के० पी० सिंह / K. P. SINGH
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Director General of Foreign Trade
भारत सरकार / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.671

Case No. A/R-35	M/s. Arioli	HQF.No.01/80/050/00211/AM15/DES.I	Lic. No. & date
Meeting No.25/17	Textiles	RLA, No.34/21/040/00090/AM15	3410040214
Date: 14.03.2017	Machinery Pvt. Ltd., Vadodara	Request for fixation of norms	dt.06.06.2014

Decision: The committee decided to ratify the norms based upon the written comments of MSME UO note No. 30(216)/14-ME dated 23.02.2017 as under:-

- Import of Relevant grade and size may be allowed on net to net basis. However, the weight may be allowed for 40146 kgs inclusive of 3.6% wastage after affecting 1/3rd recovery for scrap.

RA may take further necessary action accordingly.

S.No.672

Case No.A/R-36	M/s. Freedom	HQF.No.01/80/050/00526/AM15/DES.I	Lic. No. & date
Meeting No.25/17	Ophthalmic Pvt.	RLA, No.04/24/040/00231/AM15	0410159838
Date: 14.03.2017	Ltd., Hosur (TN)	Request for revision of norms	dt.04.12.2014

Decision: The Committee noted that the firm's request is not accepted by the committee and decided to **reject** the case.

RA may take further necessary action accordingly.

S.No.673

Case No. A/R-54	M/s. Dee	HQF.No.01/80/050/00792/AM08/DES.I	Lic. No. & date
Meeting No.25/17	Development	RLA, No.05/24/040/00238/AM07	0510205473
Date: 14.03.2017	Engineers Ltd., Faridabad	Request for ratification of norms	dt.27.06.2007

Decision: The Committee decided to call the representative of the firm for **personal hearing** along with all relevant documents. Case is deferred to 25.04.2017.

S.No.674

Case No. A/R-95	M/s. Motherson	HQF.No.01/80/050/00386/AM16/DES.I	Lic. No. & date
Meeting No.25/17	Sumi Systems	RA.F.No.05/24/040/00382/AM16	0510396342
Date: 14.03.2017	Ltd., New Delhi	Request for fixation of norms	dt.16.11.2015

Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 25.04.2017.

S.No.675

Case No.A/R – 134	M/s Bharat	F.No.01/80/050/00876/AM11/DES.I	Lic. No. and date
Meeting No.25/17	Heavy	RLA No.09/24/040/00553/AM11	0910045827
Date: 14.03.2017	Electricals Limited, Hyderabad	Request for revision/amendment of norms.	dt.07.03.2011

Decision: The committee decided to amend the norms based upon the written recommendation of DHI vide DO No. 3/97/2016-TSW(B) dated 03.02.2017. (Copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.676

Case No.A/R – 135	M/s L&T – MHI	F.No.01/80/050/00391/AM14/DES.I	Lic. No. and date
Meeting No.25/17	Turbine	RLA No.03/95/040/00078/AM13	0310753791
Date: 14.03.2017	Generators Pvt. Ltd., Mumbai	Request for revision/amendment of norms.	dt.15.10.2013

Decision: The committee decided to amend the norms based upon the written recommendation of DHI vide DO No. 3/104/2010-TSW(B) dated 03.02.2017. (Copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.677

Case No.A/R – 137	M/s Diligent SCM Solutions Private Limited, Secunderabad, AP.	F.No.01/80/050/00106/AM16/DES.I	Lic. No. and date
Meeting No.25/17		RLA No.09/24/040/00129/AM16	0910062161
Date: 14.03.2017		Request for fixation of norms.	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 01.09.2016 has been sent to MSME on 04.11.2016 for comments. Case is deferred to 25.04.2017.

S.No.678

Case No. A/R – 173	M/s Uniray Medical LLP, Mumbai	F.No.01/80/050/00322/AM16/DES.I	Lic. No. and date
Meeting No.25/17		RLA No.03/95/040/00406/AM16	0310798527
Date: 14.03.2017		Request for correction of norms.	dt. 27.08.2015

Decision: The committee decided to modify the norms as under:-

Sl. No.	Export Item Name	Qty. in nos	Import Item Name	Qty. in sq. mtr.
1	61/0- DIGITAL PLATE (MADE OF POLYESTER BASE, NET CONTENT 61.11 SQ. Meter)	410	IMAGINE PLATE (MADE OF POLYESTER BASE)	62.943 mtr. sq. as 1.03 sq mtr/sq mtr. content in export product.

RA may take further necessary action accordingly.

S.No.679

Case No. A/R – 174	M/s Permanent Magnets Limited, Maharashtra	F.No.01/80/050/00285/AM17/DES.I	Lic. No. and date
Meeting No.25/17		RLA No.03/95/040/00319/AM17	0310806385
Date: 14.03.2017		Request for reconsideration of norms.	dt. 19.07.2016

Decision: The committee decided to modified the norms on repeat basis based upon the written comments of DIPP vide ID No.12/17/2017-TSW/174-A/R dated 14.03.2017 as under:-

- Words "0.345 mm± 5 % thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 5869.7 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
- Words "0.335 mm ± 5 %thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 2017.1 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

के० पी० सिंह / K. P. SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिक विभाग
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S.No.680

Case No. A/R – 175	M/s Permanent Magnets Limited, Maharashtra	F.No.01/80/050/00267/AM17/DES.I	Lic. No. and date
Meeting No.25/17		RLA No.03/95/040/00127/AM17	0310805746
Date: 14.03.2017		Request for reconsideration of norms.	dt. 28.06.2016

Decision: The committee decided to modified the norms on repeat basis based upon the written comments of DIPP vide ID No.12/17/2017-TSW/175-A/R dated 14.03.2017 as under:-

1. Words " 0.345 mm $\pm$ 5 % thick" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 10352.2 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Words " 0.335 mm $\pm$ 5 %thick" may be suffixed with the description of import item at Sl. No.2 and its quantity may be allowed as 3557.5 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.681

Case No. A/R – 176	M/s Goa Thermostatic Instruments Pvt. Ltd., Goa	F.No.01/80/050/00055/AM16/DES.I	Lic. No. and date
Meeting No.25/17		RLA No.17/24/040/00204/AM15	1710006064
Date: 14.03.2017		Request for ratification of norms.	dt. 11.03.2015

Decision: The committed noted that the firm request dated 26.10.2016 has been sent to DIPP on 09.03.2017 for examination and comments. Case is deferred to 25.04.2017.

S.No.682

Case No. A/R – 177	M/s Oswal Pumps Limited, Panipat	F.No.01/80/050/00308/AM16/DES.I	Lic. No. and date
Meeting No.25/17		RLA No.33/24/040/00006/AM16	3110030256
Date: 14.03.2017		Request for ratification of norms.	dt. 07.10.2015

Decision: The committee decided to ratified the norms based upon the written comments of DIPP vide ID No.12/17/2017-TSW/177-A/R dated 14.03.2017 as under:-

1. Description of export items at Sl. No. 1 & 2 alongwith their quantities in Nos. and weights may be specified as per enclosed Annexure.
2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 & 2 and total quantity of import items at Sl. No. 1 & 2 put together may be allowed as 67.413 MT as 2.233 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

Annexure

OSWAL PUMPS LIMITED

Detail of Export Items- Advance License No. 3310030256 dt. 07.10.2015							
Sr. No.	Description of Goods	Model No.	Size	Stage	Qty (Nos.)	Total Weight of Finish Goods (In Kgs)	Total Net Content of Imported RM (In Kgs)

के० पी० सिंह/K. P. SINGH
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1	Stainless Steel Fabricated Submersible Water Pumps	OSP-14/8(P4)50	V4	8	200	1720	1469
2		OSP-14/7(P4)50	V4	7	50	390	333.25
		OSP-5/25(P4)50(4X4)	V4	25	50	380	329.5
		OSP-5/60(P4)50(4X4)	V4	60	15	244.5	191.4
		OSP-8/37(P4)50(4X4)	V4	37	50	1175	997.6
		OSP-8/30(P4)50(4X4)	V4	30	50	880	771.55
		OSP-8/25(P4)50(4X4)	V4	25	50	825	732.3
		OSP-17/10(P4)50	V6	10	25	467.5	402.5
		OSP-17/12(P4)50	V6	12	25	487.5	413.9
		OSP-17/4(P4)50	V6	4	75	682.5	564.9
		OSP-17E-IND(4X6)(SS)-P	V6	4	20	182	150.64
		OSP-30/4(P4)50	V6	4	50	590	478.5
		OSP-30/6(P4)50	V6	6	110	1925	1608.2
		OSP-30/7(P4)50	V6	7	5	88	71.975
		OSP-30/8(P4)50	V6	8	5	98	80.35
		OSP-46/10(P4)50	V6	10	15	412.5	348.15
		OSP-46/12(P4)50	V6	12	25	812.5	674.75
		OSP-46/15(P4)50	V6	15	10	395	328.5
		OSP-46/21(P4)50	V6	21	5	266	221.35
		OSP-46/3(P4)50	V6	3	30	343.2	280.5
		OSP-46/4(P4)50	V6	4	75	1155	969.75
		OSP-46/5(P4)50	V6	5	100	1610	1325
		OSP-46/6(P4)50	V6	6	30	624	527.1
		OSP-46/7(P4)50	V6	7	50	1025	844.5
		OSP-46/8(P4)50	V6	8	75	1725	1425.75
		OSP-60/20(P4)50	V6	20	5	255	212.25
		OSP-60/21(P4)50	V6	21	5	266	221.35
		OSP-60/24(P4)50	V6	24	5	301	250.65

OSP-60/8(P4)50	V6	8	25	576	476.25
OSP-77/3(P4)50	V8	3	35	962.5	849.31
OSP-77/4(P4)50	V8	4	35	1096.55	963.13
OSP-77/5(P4)50	V8	5	20	702.2	614.4
OSP-77/6(P4)50	V8	6	10	388	338.32
OSP-95/10(P4)50	V8	10	25	1400	1218.
OSP-95/11(P4)50	V8	11	5	299	259.71
OSP-95/12(P4)50	V8	12	10	635	550.64
OSP-95/15(P4)50	V8	15	5	374.5	323.65
OSP-95/3(P4)50	V8	3	8	220.8	194.928
OSP-95/4(P4)50	V8	4	10	313	274.88
OSP-95/5(P4)50	V8	5	10	351.2	307.3
OSP-95/8(P4)50	V8	8	15	727.5	635.64
OSP-95/9(P4)50	V8	9	10	522	454.980
OSP- 160/3(P4)50	V10	3	25	1047.5	919.4
OSP-125/2(P4)50	V10	2	10	343	302.74
OSP-125/3(P4)50	V10	3	25	1047.5	919.4
OSP-125/3-AA(P4)50	V10	3-AA	5	209.5	183.88
OSP-125/4(P4)50	V10	4	20	961.4	836.96
OSP-125/4-A(P4)50	V10	4-A	5	240.5	209.2
OSP-125/5(P4)50	V10	5	5	272	235.4
OSP-125/5-A(P4)50	V10	5-A	7	380.8	329.35
OSP-125/6-A(P4)50	V10	6-A	7	424.2	365.274
OSP-160/2(P4)50	V10	2	10	343.	302.70
OSP-160/3-AA(P4)50	V10	3-AA	5	209.5	183.80
OSP-160/4-A(P4)50	V10	4-A	5	240.5	209.30
OSP-160/5-A(P4)50	V10	5-A	5	272	23500
OSP-160/7-AA(P4)50	V10	7-AA	4	267.6	229.536
OSP- 215/2(P4)50	V12	2	6	258	212.20

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		OSP- 215/2-A(P4)50	V12	2-A	8	344	283.00
		OSP-215/3(P4)50	V12	3	2	104.08	8400
		OSP-215/4(P4)50	V12	4	2	122.4	97.60
		OSP-215/5(P4)50	V12	5	2	141	111.54
		OSP-215/6-A(P4)50	V12	6-A	2	158.5	124.36
		OSP-215/6(P4)50	V12	6	2	158.56	124.36
		Total			1595	35439	30186.1

Department of Industrial Policy & Promotion
(TSW)

2
14/3/2017

NC Meeting dated 14/03/2017 - Case No. 7/25/80 (M/s Nilsan Nishotech Systems Pvt. Limited) (Advance Authorization No. 0310714868 dated 12.11.2012)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format,
2. Use of import items at Sl. No. 33, 34 & 43 to 46 in manufacture of export item.

Norms committee may take a view

✓ 2
14/3/17

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/17/2017-TSW/02 dated 14/03/2017

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**Department of Industrial Policy & Promotion
(TSW)**

27
14/3/2017

NC Meeting dated 14/03/2017 - Case No. 3/7/80 (M/s Mahima Udyog) (Advance Authorization No. 0510398362 dated 03.05.2016)

Advance Authorisation may be ratified as under:

1. Capacity of Reverse Osmosis Skids (export item) alongwith their quantities and net export weights may be specified as under:

Capacity	Quantity	Net Weight
250 m ³ / hr	5 Nos.	37366 Kgs.
210 m ³ / hr	3 Nos.	21482 Kgs.
150 m ³ / hr	2 Nos.	13031 Kgs.

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 21 and their quantities may be allowed as under inclusive of 2 % wastage:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	76 Kgs.(48.03 Mtrs.)	8	1087.5 Kgs. (49.98 Mtrs.)	15	175.6 Kgs. (32.96 Mtrs.)
2	225.5 Kgs. (97.43 Mtrs.)	9	2458.6 Kgs. (171.36 Mtrs.)	16	388.3 Kgs. (44.60 Mtrs.)
3	176.4 Kgs. (73.46 Mtrs.)	10	2346.8 Kgs. (84.32 Mtrs.)	17	606 Kgs. (51 Mtrs.)
4	215.1 Kgs. (55.09 Mtrs.)	11	4091.6 Kgs. (189.72 Mtrs.)	18	2506.3 Kgs. (168.26 Mtrs.)
5	724.3 Kgs. (63.23 Mtrs.)	12	2212.1 Kgs. (51.51 Mtrs.)	19	1209.5 Kgs. (42.84 Mtrs.)
6	262.9 Kgs. (30.09 Mtrs.)	13	57.3 Kgs. (25.52 Mtrs.)	20	2681.9 Kgs. (126.48 Mtrs.)
7	2216.9 Kgs. (136.68 Mtrs.)	14	192.8 Kgs. (46.35 Mtrs.)	21	1441.4 Kgs. (33.66 Mtrs.)

3. Quantities of import items at Sl. No. 22 to 163 may also be specified in Nos. in addition to their weights as under:

Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)
22	30	51	4	80	3	109	2	138	40
23	25	52	4	81	5	110	10	139	25
24	60	53	2	82	3	111	2	140	75
25	90	54	5	83	20	112	2	141	6
26	15	55	2	84	45	113	2	142	200

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27	75	56	6	85	25	114	2	143	40
28	20	57	25	86	30	115	1	144	140
29	10	58	10	87	20	116	1	145	20
30	5	59	10	88	20	117	30	146	30
31	8	60	8	89	5	118	10	147	5
32	45	61	3	90	5	119	5	148	8
33	20	62	15	91	24	120	5	149	6
34	25	63	12	92	5	121	5	150	60
35	30	64	8	93	10	122	5	151	20
36	15	65	3	94	25	123	30	152	10
37	25	66	3	95	12	124	30	153	5
38	40	67	3	96	3	125	30	154	20
39	12	68	4	97	3	126	75	155	40
40	14	69	3	98	3	127	25	156	110
41	10	70	3	99	2	128	46	157	20
42	4	71	30	100	10	129	10	158	15
43	3	72	5	101	20	130	10	159	15
44	2	73	5	102	10	131	20	160	6
45	15	74	3	103	10	132	10	161	15
46	4	75	3	104	10	133	35	162	5
47	2	76	5	105	10	134	25	163	6
48	3	77	5	106	5	135	12		
49	4	78	8	107	5	136	6		
50	6	79	3	108	2	137	3		

4. Quantities of import items at Sl. No. 22 to 163 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

14/03/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/27 dated 14/03/2017

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/03/2017 - Case No. 2/7/80 (M/s TEMA India Limited) (Advance Authorization No. 0310804703 dated 16.05.2016)

Advance Authorisation may be ratified as under:

1. Net Empty weights of export items at Sl. No. 1 to 41 may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	2.383	12	46.64	23	8.142	34	37.784
2	9.915	13	2.45	24	1.406	35	22.07
3	13.336	14	1.701	25	0.839	36	46.276
4	2.145	15	4.898	26	0.681	37	31.735
5	25.76	16	1.794	27	1.18	38	32.3
6	100.924	17	4.0	28	2.541	39	33.779
7	4.459	8	3.125	29	4.761	40	16.56
8	2.617	19	4.3	30	3.335	41	11.73
9	10.51	20	1.0	31	6.3		
10	249.158	21	2.16	32	33.054		
11	1.45	22	136.405	33	23.65		

2. Quantity of import item at Sl. No. 1 may be allowed as 343589 Meters(228041 Kgs.) on net to net basis as claimed by the firm.
3. Import items at Sl. No. 2, 6 & 12 may be deleted as not required by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 2032 Meters(1470 Kgs.) on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 77 Nos. on net to net basis. Duty free weight of this item may be allowed as 52600 Kgs. as 1.336 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
6. Quantity of import item at Sl. No. 5 may be allowed as 36 Nos. on net to net basis. Duty free weight of this item may be allowed as 89533 Kgs. as 1.26 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
7. Word " Relevant" may be prefixed with the description of import items at Sl. No. 7, 8 & 9.
8. Quantity of import item at Sl. No. 7 may be allowed as 98156 Kgs. as 1.25 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 8 may be allowed as 55054 Kgs. as 1.157 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 9 may be allowed as 242462 Kgs. as 1.128 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.

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11. Quantity of import item at Sl. No. 10 may be allowed as under:
Welding wire/Electrodes/Strip: 11630 Kgs.
Welding Flux: Equal to weight of welding wire/Strip
12. Quantity of import item at Sl. No. 11 may be allowed as 14 Nos.(9870 Kgs.) on net to net basis with accountability clause.

Norms committee may take a view

14/3/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/28 dated 14/03/2017

Department of Industrial Policy & Promotion
(TSW)

42
14/3/2017

NC Meeting dated 14/03/2017 -Case No. 16/25/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510399437 dated 11.08.2016)

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 1216.8 Kgs.
2. Quantity of import item may be allowed as 5110.6 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view

14/3/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/42 dated 14/03/2017

**Department of Industrial Policy & Promotion
(TSW)**

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14/3/2017

**NC Meeting dated 14/03/2017 -Case No. 41/25/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510399438 dated 11.08.2016)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 770.87 Kgs.
2. Quantity of import item may be allowed as 3307 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/43 dated 14/03/2017

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14/3/2017

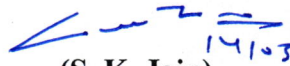
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/03/2017 - Case No. 54/25/80 (M/s Precision Equipments (Chennai)
Pvt. Limited) (Advance Authorization No. 0410162228 dated 30.08.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
2. Quantity of import item at Sl. No. 1 in meters also in addition to its weight.
3. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export product.
4. For net weight of components to be manufactured from import item at Sl. No.3, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/50 dated 14/03/2017

Government of India
Department of Heavy Industry
TSW(B) Section

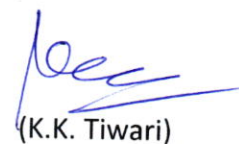
DL 51
14/3/2017

Ref. No. 01/80/50/414/AM 17/DESI/795 dt. 13/12/20016

Subject: AA No.0310807493 dated 31.08.2016 M/s Larsen and Toubro Ltd.,
Mumbai.

The Application referred above has been examined by this office and following information may be obtained from the applicant.

- (i) Net content in EP of item given in kgs;
- (ii) FOB value of Generator, FOB value (S.No's) of all Insulation material;
- (iii) Material balancing, and
- (iv) Weight of Export product.


(K.K. Tiwari)

Industrial Advisor

DES-1, DGFT, Udyog Bhawan
3/26/2016T-SW(B) dated 25.01.2017

**Department of Industrial Policy & Promotion
(TSW)**

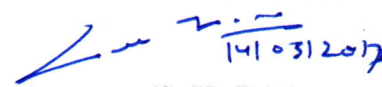
62
14/3/2017

**NC Meeting dated 14/03/2017 - Case No. 25/19/80 (M/s Bliss Anand Private Limited)
(Advance Authorization No. 0510399682 dated 12.09.2016)**

Advance Authorisation may be ratified on repeat basis as under:

1. Import items at Sl. Nos. 1 to 4 & 8 may be allowed on net to net basis with accountability clause.
2. Quantities of import items at Sl. No. 5 to 7 may be allowed as 1.02 mtrs./mtrs. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee- I

DIPP No. 12/17/2017-TSW/62 dated 14/03/2017

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14/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/03/2017 - Case No. 40/19/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310807888 dated 19.09.2016)

Advance Authorization may be ratified as under:

1. Net Empty weight of 58871 Kgs may be specified with the quantity of each export item at Sl. No. 1 to 4 .
2. Net Empty weights of 27790 Kgs., 5750 Kgs., 5750 Kgs. & 11499 Kgs. may be specified with the quantities of export items at Sl. No. 5, 6, 7 & 12 respectively.
3. Net Empty weight of 49809 Kgs may be specified with the quantity of each export item at Sl. No. 8 to 11 .
4. Net Empty weight of 3820 Kgs may be specified with the quantity of each export item at Sl. No. 13 & 14 .
5. Net Empty weight of 2635 Kgs may be specified with the quantity of each export item at Sl. No. 15 & 16.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 8 to 11.
7. Quantity of import item at Sl. No. 1 may be allowed as 122100 Kgs. as 1.114 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 2 may be allowed as 102950 Kgs. as 1.106 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 3 may be allowed as 45 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1161 Kgs. inclusive of 4.76 % wastage.
10. Quantity of import item at Sl. No. 4 may be allowed as 30 Nos. on net to net basis. Duty free weight of this item may be allowed as 28194 Kgs. inclusive of 73% wastage after 20 % recovery from scrap.
11. Quantity of import item at Sl. No. 5 may be allowed as 68 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1558 Kgs. inclusive of 4.76 % wastage.
12. Quantity of import item at Sl. No. 6 may be allowed as 68 Nos. on net to net basis. Duty free weight of this item may be allowed as 14897 Kgs. inclusive of 30 % wastage after 20 % recovery from scrap.
13. Quantity of import item at Sl. No. 7 may be allowed as 76 Nos. on net to net basis. Duty free weight of this item may be allowed as 59228 Kgs. inclusive of 43 % wastage after 20 % recovery from scrap.
14. Quantity of import item at Sl. No. 8 may be allowed as 126162 Kgs. (129551 Mtrs.) inclusive of 2 % wastage.
15. Quantity of import item at Sl. No. 9 may be allowed as 9144 Kgs. (6694 Mtrs.) inclusive of 2 % wastage.
16. Quantity of import item at Sl. No. 10 may be allowed as 61908 Kgs. (24247 Mtrs.) inclusive of 2 % wastage.

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14/3/2017

17. Quantity of import item at Sl. No. 11 may be allowed as 130.4 Kgs. (2.29 Mtrs.) inclusive of 2 % wastage.
18. Quantity of import item at Sl. No. 12 may be allowed as 1431 Kgs. (269 Nos.) on net to net basis.
19. Quantity of import item at Sl. No. 13 may be allowed as 6547 Kgs. (2640 Nos.) on net to net basis.
20. Quantities of import items at Sl. No. 14, 15 & 16 (welding consumables) may be allowed as 3559 Kgs. each.

Norms committee may take a view

14/3/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/65 dated 14/03/2017

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14/3/2017

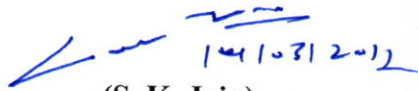
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/03/2017 - Case No. 38/19/81 (M/s Karbon Steelmart Private Limited) (Advance Authorization No. 0310807938 dated 21.09.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 990.1 MT of Hot Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade and thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 1000 MT as 1.01 Kgs./Kg. content in the export items as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/17/2017-TSW/66 dated 14/03/2017

**Department of Industrial Policy & Promotion
(TSW)**

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14/3/2017

NC Meeting dated 14/03/2017 - Case No. 37/19/81 (M/s Karbon Steelmart Private Limited) (Advance Authorization No. 0310808014 dated 23.09.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 990.1 MT of Hot Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant grade and thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 1000 MT as 1.01 Kgs./Kg. content in the export items as claimed by the firm.

Norms committee may take a view

14/3/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/17/2017-TSW/72 dated 14/03/2017

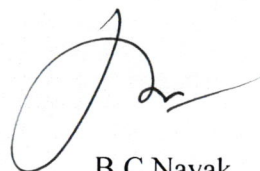
89
14/3/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Glovis India Pvt. Ltd for ratification of norms of AA no
0410154966 DT 06-02-14 0410162397 dt 20/10/2016 Shyam

DES-I, DGFT may kindly refer to the above mentioned application of M/S Glovis India Pvt. Ltd. The firm has applied for ratification of norms for export of 24 items for which it proposes to import 433 items. Some of the import items like item no 18,19,24, 47 etc are in numbers. However, the firm has mentioned at appendix 4E that there is no wastage in imported items. Hence this Office recommends that ratification may be allowed without any wastage in number & weight terms with accountability.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
16-01-17

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(01)/17-TSW(B)

dated

Government of India
Department of Heavy Industry
TSW(B) Section

102
14/3/2017

Ref: AA No. 310809634 dated 14/12/2016 GE Power
DGFT ID No. 01/80/50/515/AM17-DES-I dated 08/02/2017

EP : Parts of Coal Mill.

Inputs:

Item 1-17 - 1.05kg/kg content in E.P.

NC may take a view.



(K.K. Tiwari)
Industrial Advisor

Dy. DGFT, DES-I, Udyog Bhawan
D.O. No.3/23/2017 TSW(B) dated the 20th February, 2017

7
23/2/17

Department of Industrial Policy & Promotion
(TSW)

110
14/3/2017

NC Meeting dated 14/03/2017 - Case No. 20/25/80 (M/s Panelli Pumps & Motors Pvt, Limited) (Advance Authorization No. 0810139447 dated 03.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 & 8 of Standard Deficiency Format.
2. Size/Specification of "Cable" (import item at Sl. No. 4) and documentary evidence in support of net length of cable in one submersible pump set.
3. As no other input, imported or indigenous is proposed to be used in the manufacture of submersible pump sets, it may be clarified as to how the submersible pump sets shall be manufactured from the four imported inputs covered in the Advance Authorisation.

Norms committee may take a view

14/03/2017
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/110 dated 14/03/2017

DV ✓
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14/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/03/2017 - Case No. 33/25/80 (M/s BGR Energy Systems Limited)
(Advance Authorization No. 0410162667 dated 06.01.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Specific use of import item at Sl. No. 3 in the export products and basis for its quantity.
3. Size/Specifications of import item at Sl. No. 5(DSS Seamless Tubes) and its quantity in meters.
4. Detailed calculations for the quantity of Tubes (import item at Sl. No. 5) supported by length and number of tubes in the export product.
5. For net weight of components to be manufactured from import item at Sl. No.6, details of components with net weights thereof may be indicated

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/112 dated 14/03/2017

DL 113
14/3/2017

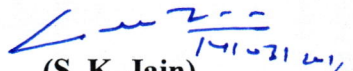
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/03/2017 - Case No. 34/25/80 (M/s BGR Energy Systems Limited)
(Advance Authorization No. 0410162668 dated 06.01.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Specific use of import item at Sl. No. 3 in the export products and basis for its quantity.
3. Size/Specifications of import item at Sl. No. 6(DSS Seamless Tubes) and its quantity in meters.
4. Detailed calculations for the quantity of Tubes (import item at Sl. No. 6) supported by length and number of tubes in the export product.
5. For net weight of components to be manufactured from import item at Sl. No. 7, details of components with net weights thereof may be indicated

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/113 dated 14/03/2017

**Department of Industrial Policy & Promotion
(TSW)**

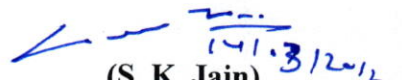
120
14/3/2017

NC Meeting dated 14/03/2017 - Case No. 59/25/80 (M/s Kern-Liebers (India) Pvt. Limited) (Advance Authorization No. 0710110954 dated 12.01.2017)

Advance Authorisation may be ratified as under:

1. Words " Part No. 10164253" may be suffixed with the description of export item at Sl. No. 1.
2. Words " Part No. 10164257" may be suffixed with the description of export item at Sl. No. 2.
3. Words " Part No. 10164258" may be suffixed with the description of export item at Sl. No. 3.
4. Net weights of 2670 Kgs., 330 Kgs. & 22278 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively.
5. Quantity of import item at Sl. No. 1 may be allowed as 4500 Kgs. as 1.685 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 2 may be allowed as 858 Kgs. as 2.60 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 3 may be allowed as 30302 Kgs. as 1.36 Kgs./kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/120 dated 14/03/2017

DL
136
14/3/2017

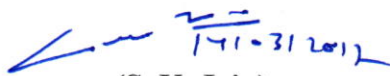
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/03/2017 - Case No. 19/25/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510401501 dated 03.02.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise .
2. Quantities of items in one set (export item at Sl. No. 1)
3. Quantities of import items at Sl. No. 2 to 4, 9 & 10 in Nos. also in addition to their weights.
4. Quantities of import items at Sl. No. 6 & 8 in meters. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/136 dated 14/03/2017

**Department of Industrial Policy & Promotion
(TSW)**

138
14/3/2017

**NC Meeting dated 14/03/2017 - Case No. 6/25/80 (M/s Koso India Private Limited)
(Advance Authorization No. 3110066586 dated 13.02.2017)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No.1 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 2 may be allowed as 3570 Kgs. as 1.70 Kgs./Kg. content in the export items as per SION C-360.
3. Quantity of import item at Sl. No. 3 may be allowed as 918 Kgs. as 1.70 Kgs./Kg. content in the export items as per SION C-360.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/17/2017-TSW/138 dated 14/03/2017

Sh.No. 666
14/3/2017

Government of India
Department of Heavy Industry
TSW(B) Section

Subject: Application of Larsen and Toubro Ltd., Mumbai for ratification of norms of AA No.0310640468 dated 05.07.2011

The applicant has requested for following reduction/deletion which is supported:

Item No.	Reduced quantity in MT
1	232.79
2	8.92
3	2266.87
6,9 to 15	29.15
16 to 18	7.39

Item 4,5,7,8,19 - deleted as requested.

Actual weight of Export product will be as per Central Excise certificate.

This has the approval of Joint Secretary.


(K.K. Tiwari)
Industrial Advisor

Dy. DGFT, DES-1, Udyog Bhawan
D.O. No.3/34/2010-TSW(B) dated the 2nd February, 2017

①
Dr 8/2/17

Sl. No. 671
14/3/2017

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

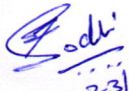
30(216)/2014-ME

Subject: AA No 3410040214 dated 06.06.14 in respect of M/s Arioli Textiles Machinery.

The norms may be recommended as follows:-

- Import of Relevant grade and size may be allowed on net to net basis. However, the weight may be allowed for 40146 kgs inclusive of 3.6% wastage after affecting 1/3rd recovery for scrap.

This issue with the approval of Competent Authority.


23/2
(K.S.Sodhi)
AD (ME)

NC-I, DGFT Udhyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(216)/14-ME dated 23.02.17

Government of India
Department of Heavy Industry
TSW(B) Section

Sl. No. 675
14/3/2017

Subject: Application of BHEL, Hyderabad for ratification of norms of AA
No.910045827 dated 07.03.2011

Export Product: 2x150MW for OPG Power Gujarat

BHEL Hyderabad have requested to enhanced the quantity of
inputs at

S. No. 130	-	SS Rounds
S.No. 204	-	CS Plates

2. The proposal is supported as per actual quantity gone in export product certified by Central Excise dated 14/7/2014 and applicants letter FE/OPG/45827/Re-Rate-01 dated 07/9/2016 for percentage wastage as per SION-C-1647.

This has the approval of Joint Secretary.



(K.K. Tiwari)
Industrial Advisor

Dy.DGFT, DES-1, Udyog Bhawan

D.O. No.3/97/2016-TSW(B) dated the 3rd February, 2017

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8/2/17

Sl. No. 676
14/3/2017

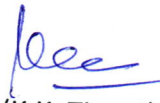
Government of India
Department of Heavy Industry
TSW(B) Section

Ref: Application of Larsen and Turbine MHI Turbine Generators Pvt. Ltd. for ratification of norms of AA No.310753791 dated 15.10.13.

The applicant has applied for inclusion of additional items that are recommended as under:

Item No.	Recommendation
179 to 183, 189, 192	within the 2% of FOB value (C-1647)
184 to 186, 190, 191, 193, 195	net to net under GN-4 with accountability clause
187, 188, 194	spares as per exim policy

This has the approval of Joint Secretary.


(K.K. Tiwari)
Industrial Advisor

DGFT, DES-II, Udyog Bhawan

D.O. No.3/104/2010-TSW(B) dated 3rd February, 2017

(11)
8/12/17

**Department of Industrial Policy & Promotion
(TSW)**

Sl. No. 679
14/3/2017

**NC Meeting dated 14/03/2017- Case No. A/R-174 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310806385 dated 19.07.2016)**

Norms may be modified as under on repeat basis:

1. Words “ 0.345 mm $\pm$ 5 % thick” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 5869.7 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Words “ 0.335 mm $\pm$ 5 %thick” may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 2017.1 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/174-A/R dated 14/03/2017

Department of Industrial Policy & Promotion
(TSW)

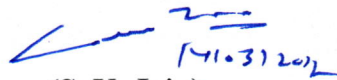
Sl. No. 680
14/3/2017

NC Meeting dated 14/03/2017- Case No. A/R-175 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310805746 dated 28.06.2016)

Norms may be modified as under on repeat basis:

1. Words “ 0.345 mm $\pm$ 5 % thick” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 10352.2 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Words “ 0.335 mm $\pm$ 5 %thick” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 3557.5 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/175-A/R dated 14/03/2017

Sl. no. 682
14/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/03/2017 - Case No. A/R-177 (M/s Oswal Pumps Limited)
(Advance Authorization No. 3310030526 dated 07.10.2015)**

Advance Authorisation may be ratified as under:

1. Description of export items at Sl. No. 1 & 2 alongwith their quantities in Nos. and weights may be specified as per enclosed Annexure.
2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 & 2 and total quantity of import items at Sl. No. 1 & 2 put together may be allowed as 67.413 MT as 2.233 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2017-TSW/177-A/R dated 14/03/2017

Sl. No. 682
14/3/2017

Annexure

OSWAL PUMPS LIMITED

Detail of Export Items- Advance License No. 3310030256 dt. 07.10.2015							
Sr. No.	Description of Goods	Model No.	Size	Stage	Qty (Nos.)	Total Weight of Finish Goods (In Kgs)	Total Net Content of Imported RM (In Kgs)
1	Stainless Steel	OSP-14/8(P4)50	V4	8	200	1720	1469
2	Fabricated Submersible Water Pumps	OSP-14/7(P4)50	V4	7	50	390	333.25
		OSP-5/25(P4)50(4X4)	V4	25	50	380	329.5
		OSP-5/60(P4)50(4X4)	V4	60	15	244.5	191.4
		OSP-8/37(P4)50(4X4)	V4	37	50	1175	997.6
		OSP-8/30(P4)50(4X4)	V4	30	50	880	771.55
		OSP-8/25(P4)50(4X4)	V4	25	50	825	732.3
		OSP-17/10(P4)50	V6	10	25	467.5	402.5
		OSP-17/12(P4)50	V6	12	25	487.5	413.9
		OSP-17/4(P4)50	V6	4	75	682.5	564.9
		OSP-17E-IND(4X6)(SS)-P	V6	4	20	182	150.64
		OSP-30/4(P4)50	V6	4	50	590	478.5
		OSP-30/6(P4)50	V6	6	110	1925	1608.2
		OSP-30/7(P4)50	V6	7	5	88	71.975
		OSP-30/8(P4)50	V6	8	5	98	80.35
		OSP-46/10(P4)50	V6	10	15	412.5	348.15
		OSP-46/12(P4)50	V6	12	25	812.5	674.75
		OSP-46/15(P4)50	V6	15	10	395	328.5
		OSP-46/21(P4)50	V6	21	5	266	221.35
		OSP-46/3(P4)50	V6	3	30	343.2	280.5
		OSP-46/4(P4)50	V6	4	75	1155	969.75
		OSP-46/5(P4)50	V6	5	100	1610	1325
		OSP-46/6(P4)50	V6	6	30	624	527.1
		OSP-46/7(P4)50	V6	7	50	1025	844.5
		OSP-46/8(P4)50	V6	8	75	1725	1425.75
		OSP-60/20(P4)50	V6	20	5	255	212.25
		OSP-60/21(P4)50	V6	21	5	266	221.35
		OSP-60/24(P4)50	V6	24	5	301	250.65
		OSP-60/8(P4)50	V6	8	25	576	476.25
		OSP-77/3(P4)50	V8	3	35	962.5	849.31
		OSP-77/4(P4)50	V8	4	35	1096.55	963.13
		OSP-77/5(P4)50	V8	5	20	702.2	614.4

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		OSP-77/6(P4)50	V8	6	10	388	338.32
		OSP-95/10(P4)50	V8	10	25	1400	1218.
		OSP-95/11(P4)50	V8	11	5	299	259.71
		OSP-95/12(P4)50	V8	12	10	635	550.64
		OSP-95/15(P4)50	V8	15	5	374.5	323.65
		OSP-95/3(P4)50	V8	3	8	220.8	194.928
		OSP-95/4(P4)50	V8	4	10	313	274.88
		OSP-95/5(P4)50	V8	5	10	351.2	307.3
		OSP-95/8(P4)50	V8	8	15	727.5	635.64
		OSP-95/9(P4)50	V8	9	10	522	454.980
		OSP- 160/3(P4)50	V10	3	25	1047.5	919.4
		OSP-125/2(P4)50	V10	2	10	343	302.74
		OSP-125/3(P4)50	V10	3	25	1047.5	919.4
		OSP-125/3-AA(P4)50	V10	3-AA	5	209.5	183.88
		OSP-125/4(P4)50	V10	4	20	961.4	836.96
		OSP-125/4-A(P4)50	V10	4-A	5	240.5	209.2
		OSP-125/5(P4)50	V10	5	5	272	235.4
		OSP-125/5-A(P4)50	V10	5-A	7	380.8	329.35
		OSP-125/6-A(P4)50	V10	6-A	7	424.2	365.274
		OSP-160/2(P4)50	V10	2	10	343.	302.70
		OSP-160/3-AA(P4)50	V10	3-AA	5	209.5	183.80
		OSP-160/4-A(P4)50	V10	4-A	5	240.5	209.30
		OSP-160/5-A(P4)50	V10	5-A	5	272	23500
		OSP-160/7-AA(P4)50	V10	7-AA	4	267.6	229.536
		OSP- 215/2(P4)50	V12	2	6	258	212.20
		OSP- 215/2-A(P4)50	V12	2-A	8	344	283.00
		OSP-215/3(P4)50	V12	3	2	104.08	8400
		OSP-215/4(P4)50	V12	4	2	122.4	97.60
		OSP-215/5(P4)50	V12	5	2	141	111.54
		OSP-215/6-A(P4)50	V12	6-A	2	158.5	124.36
		OSP-215/6(P4)50	V12	6	2	158.56	124.36
		Total			1595	35439	30186.1

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.[Click **here** and type Firm's Name]

[Click **here** and type Firm's Address]

Subject:- Ratification of the norms in respect of Advance Licence No.
[Click **here** and type Licence No]dated[Click **here** and type Licence Date] obtained
under Para 4.7 of HBP (Vol.I). **Meeting No. Date:**

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No.[Click **here** and type RLA's File No]to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived

at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. **Steel Plates / Sheets upto 30 mm thickness.**
 - ii. **Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.**
 - iii. **Steel Plates / Sheets more than 70 mm thickness.**
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above. to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:
5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **Norms Committee-I, Room No. 404, DGFT, Udyog Bhawan, New Delhi, E-mail: nc1.dgft@nic.in, Office Tel.: 23061562/ext.265,** and copy of the same must be endorsed to the technical authority mentioned below:
1. **Shri K.K. Tiwari,, I.A., Department of Heavy Industry, Room No. 476, UdyogBhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, UdyogBhawan, New Delhi-110011.**
 3. **Sh.K.S. Sodhi, Asstt. Director, DC (MSME), 7th Floor NirmanBhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director. D/o Information & Technology, CGO, Complex, New Delhi – 110 003.**
 5. **Dr. Meetul Kumar, Scientist 'E', DRDO, Room No. 431, Block 'B', DRDO Bhawan, New Delhi.**

Yours faithfully,

FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tel: 011-23061562/Ext.265
E-mail: nc1.dgft@nic.in